

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : TCP/141/2016
Name of Petitioner : T P Saravanel & 3 Others
& Vs
Name of Respondent : Ponny Retail's Pvt Ltd & 2 Others
Section : Sec 397/398 of CA, 2013

ORDER

Present: None for Petitioners.
Mr. B.Sarath Babu, Ld. Counsel for R3.

Record shows that the company was struck off by the RoC and it has not been revived yet.

Despite repeated calls and case awaited, none for the Petitioner(s) is present. Even on the last date i.e., on 29.02.2024 none for the Petitioner(s) was present.

It appears that Petitioner(s) is not interested in the prosecution of this Petition. The petition is **dismissed in default and for non prosecution.**

File be consigned to records.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**